



(12)

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 03/04/2017 AT 10.30 AM**

**PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL  
SHRI CH. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL**

**APPLICATION NUMBER** :  
**PETITION NUMBER** : TCP/225/2016  
**NAME OF THE PETITIONER(S)** : Kamlesh Kalidas Shah  
**NAME OF THE RESPONDENT(S)** : M/s TVS Motors Limited & 10 others  
**UNDER SECTION** : 111A of Companies Act 1956

S.No.	Name (in Capital)	Represented by	Signature
1	C.S.C. Ramanubramanian	Mr. K K Shah Petitioner	
2	A.G. SATHYA NARAYANA For A.M. SREEDHARAN	COUNSEL FOR RESPONDENTS NO. 1 & 2	

**ORDER**

Counsel for the Petitioner and Respondents 1 and 2 are present. R11 has given no objection in writing that has been addressed to the Managing Director of TVS Motors Ltd., wherein he stated that he has no objection for transferring 1000 shares in the name of Kalichand Shah in relation to TCP 225/2016. The no objection is also notarised. R11's identity proof i.e. Permanent Account Number issued by the Director of Income Tax (System) and form SH 4 called Securities Transfer Form, wherein R11 has also put his signature being the transferor,

coupled with an Application that has been filed by the Counsel for the Petitioner are placed on record. Having completed this process, the counsel for R1 and R2 submitted that they have to verify the signature on the documents in question and prays one week time for such verification. R1 and R2 was directed to verify the signature within the stipulated time and the Petitioner is also directed to co-ordinate with R1 and R2 for the purpose of verification of the signature. After verification, necessary action may be taken thereon. Put up on **11.4.2017** at **10.30 A. M.**

  
**(Ch. Md. Sharief Fariq)**  
**Member (Judicial)**

  
**(K. Anantha Padmanabha Swamy)**  
**Member (Judicial)**